

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION No. 2084
TO BE ANSWERED ON 14th March, 2023

KISAN CREDIT CARD SCHEME

2084. SHRI GAJENDRA SINGH PATEL:
SHRI SHANMUGA SUNDARAM K.:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of number of Kisan Credit Card (KCC) applications applied, approved/granted and rejected under the Kisan Credit Card Scheme, State/UT-wise and district-wise particularly in Madhya Pradesh and Tamil Nadu;
- (b) the details of eligibility criteria for applying for KCC;
- (c) the steps taken by the Union Government to raise awareness on KCC;
- (d) the details of the amount being provided to KCC holder farmers in tribal areas;
- (e) the details of the amount being provided to KCC holder farmers of Madhya Pradesh in animal husbandry and fisheries sector; and
- (f) the number of KCC holder farmers under Khargone Barwani Parliamentary Constituency who have been provided funds and if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): The Government has been running a campaign for saturation of KCC to farmers since, February, 2020 to cover all left over farmers. As per the status of this KCC saturation drive as on 24.02.2023, the details of KCC application received and sanctioned in Madhya Pradesh and Tamil Nadu are given below:

State	Applications Received	Applications Sanctioned
Madhya Pradesh	30,64,301	28,55,683
Tamil Nadu	20,50,436	18,48,109

District wise data is not maintained.

(b): (i) As per RBI's Master Circular on KCC dated 4th July 2018, the eligibility is as below:

- Farmers - individual/joint borrowers who are owner cultivators;
- Tenant farmers, oral lessees & share croppers;
- Self Help Groups (SHGs) or Joint Liability Groups (JLGs) of farmers including tenant farmers, share croppers etc.

(ii) As per RBI's circulars dated 4th February 2019 and 18th May 2022 the criteria for eligible beneficiaries under KCC for Animal Husbandry and Fisheries is as below:

1 Fishery

1.1 Inland Fisheries and Aquaculture

1.1.1 Fishers, Fish Farmers (individual & groups/ partners/ share croppers/ tenant farmers), Self Help Groups, Joint Liability Groups and women groups.

1.2 Marine Fisheries

1.2.1 Beneficiaries listed at 1.1.1 above, who own or lease registered fishing vessel/boat, possess necessary fishing license/permission for fishing in estuary and sea, fish farming/mariculture activities in estuaries and open sea and any other State specific fisheries and allied activities.

2 Poultry and small ruminant

2.1 Farmers, poultry farmers either individual or joint borrower, Joint Liability Groups or Self Help Groups including tenant farmer of sheep/goats/pigs/poultry/birds/rabbit and having owned/rented/leased sheds.

3 Dairy

3.1 Farmers and Dairy farmers either individual or joint borrower, Joint Liability Groups or Self Help Groups including tenant farmers having owned /rented/leased sheds.

(c): To raise the awareness on KCC, Government has been running a campaign for saturation of KCC to farmers since, February, 2020 to cover all left over farmers with special focus on PM KISAN beneficiaries. As on 24.02.2023, 400.09 lakh new KCC applications have been sanctioned with a sanctioned credit limit of Rs. 4,69,989 crore as part of the drive.

(d): The details of the amount being provided to KCC holder farmers in tribal areas is not maintained.

(e): In Madhya Pradesh, the amount provided to KCC holders since 2020-23 under Animal Husbandry and Fisheries is Rs. 681.12 crore (data is provisional).

(f): District-wise data is not maintained.
